

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 479 OF 2019**  
**IN**  
**DFR NO. 5052 OF 2018**

**Dated: 2<sup>nd</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**  
**GRIDCO Limited**

**.... Appellant(s)**

**Versus**

**GMR Kamalanga & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Yashaswi Kant for R-1

**ORDER**

**IA NO. 479 OF 2019**  
**(Appl. for Condonation of Delay)**

Issue notice to the Respondent Nos.2 to 5 returnable on 03.05.2019. Learned counsel, Mr. Yashaswi Kant accepts notice on behalf of Respondent No.1. Dasti, in addition is permitted.

**DFR NO. 5052 OF 2018**

Learned counsel for the Respondents may file reply/objections, if any, within four weeks' time i.e. on or before 01.05.2019 after duly serving advance copy to the other side.

List the matter on **03.05.2019**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*pr/kt*